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(b) Field formations are alert to detect and prevent smuggling including smuggling of arms and drugs. Measures taken to deter smuggling include strengthening of anti smuggling formations, fencing of the border, intensive patrolling, use of equipment like hand held search lights, night vision binoculars and strengthening of intelligence network. Anti smuggling agencies of centre and states are acting in a concerted manner to thwart attempts to smuggle contraband including arms and drugs on Indo Pak Border.

Written Answers

[Translation]

Suggestion Mede by FICCI for Increasing Exports

1969. SHRI RAJESH RANJAN ALIAS PAPPU YADAV : Will the Minister of COMMERCE be pleased to state :

- (a) whether the Government have received any scheme from the Federation of Indian Chambers of Commerce and Industry (FICCI) to encourage exports;
 - (b) if so, the details thereof:
- (c) the action taken by the Government in this regard:
- (d) if not, the steps proposed to be taken by the Government to encourage exports?

THE MINISTER OF STATE OF THE MINISTRY OF COMMERCE (SHRI BOLLA BULLI RAMAIAH): (a) and (b). The Federation of Indian Chambers of Commerce and industry. New Delhi have made some suggestions regarding Exim Policy and measures to promote exports. The paper has inter alia mentioned problems such as supply and cost of power, port facilities, infrastructure bottlenecks, liquidity crunch, incidence of taxes and levies etc. It has suggested the strengthening of information base and commercial inteligence, promoting Indian investment overseas and the need for building brand image for Indian products besides suggestions on Exim Policy changes.

(c) and (d). Steps are continuously being taken to boost exports in consultation with trade, industry and other concerned institutions. These include simplification of Export Import Policy and procedures. improving efficiency and competitiveness, focussing on quality and technology upgradation etc. Very recently, India Brand Equity Fund has been launched; the Central Budget for 1996-97 has also given emphasis for attracting investment for infrastructure development.

Evacion of Excise/Customs Duty by Companies

1970. SHRI RAM KRIPAL YADAV : SHRI MAHESH KUMAR M. KANODIA:

Will the Minister of FINANCE be pleased to state : (a) the names of such companies against whom departmental and/or judicial action is being taken for evasion of excise duty and/or customs duty to the tune of more than 100 crores rupees;

- b) the names of those companies against whom such cases have been pending in Central Excise Gold Control Appellate Tribunal, High Courts or Supreme Court for more than three years; and
- (c) the steps being taken by the Government for speedy recovery of the said amount?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM): (a) to (c). Companies against whom proceedings have been initiated on charge of evasion of Central Excise and/or Customs duties of more than Rs. one hundred crores are .

- M/s I.T.C. Ltd.
- M/s GTC Ltd. 2.
- M/s National Tobacco Co./Duncan Agro 3 Industries Ltd.
- M/s Reliance Industries Ltd.
- M/s Mehta Trading House Pvt. Ltd. 5.
- 6 M/s Indian Charge Chrome Ltd.

None of the cases are pending beore CEGAT, High Courts or the Supreme Court for more than three years.

Various measures are being taken to expedite finalisation of the cases at the stage of adjudication and appeal before the Tribunal and Courts. These include appointment of common adjudicators to exclusively deal with some of the cases which are complex, appointment of senior Counsel to represent the Department and amendment of the Central Excise & Salt Act 1944 and Customs Act 1962, to provide for interest to be charged on delayed payment of duty.

[English]

Prime Minister's Rozgar Yojana

- 1971. SHRI THAWAR CHAND GEHLOT: Will the Minister of INDUSTRY be pleased to state :
- (a) the target fixed and achievement made for the year 1995-96 under the Prime Minister Rozgar Yojana, State-wise:
- (b) whether the achievement of Madhya Pradesh Government is not in accordance with the target fixed as on March 31, 1996, and
- (c) the number of persons who were provided loans under the above scheme upto March 31, 1996 along with the total amount of loan provided?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN): (a) Under the Prime Minister's Rozgar Yojana, a target of 2,60,000 beneficiaries was fixed for the year 1995-96 Inclusive of earlier years backlogs. The State/ UT Governments were communicated targets so as to achieve the national target. The statement showing State, wise achievement for the year 1995-96 undar Prime Minister's Rozgar Yojana is attached.

- (b) During the year 1995-96, the target fixed by Govarnment of India for Madhya Pradash was 27,050. The Madhya Pradash Government has reported that 31,566 parsons wars sanctioned loans.
- (c) Disbursament of cases sanctioned during a particular financial yaar also takas placa in tha succaading year. On the basis of reports from States/ UTs and RBI, of the cases senctioned upto 31.3.1996. tha number of cases disbursed now is reported as 3,12,797 amounting to Rs. 1,61,911.55 lakhs.

STATEMENT

Statement showing State-wise achievement mede under Prime Minister's Rozgar Yojana during 1995-96

SI. No.	State/UT	Target (No.)	Number of Applications sanctioned by banks
1	2	3	4
1.	Andhra Pradesh	31900	32556
2.	Assam	9900	9852
3.	Bihar	22150	15751
4.	Delhi	4550	3799
5 .	Goa	550	499
6.	Gujarat	8500	10190
7 .	Haryana	7200	9353
8.	Himachal Pradesh	2100	2578
9.	J & K	3100	2435
10.	Karnataka	17700	16887
11.	Kerala	15000	14135
12.	Madhya Pradesh	27050	31566
13.	Maharashtra	35900	40392
14.	Manipur	4000	1242
15.	Mizoram	250	240
16.	Oriasa	8250	8229
17 .	Punjab	15000	15531
18.	Rajasthan	10400	10272
19.	Tamii Nadu	21800	19304
20.	Tripura	1300	1225
21.	Uttar Pradeah	35813	37324
22.	Weet Bengal	22900	8416
23 .	Andaman & Nicoba	r 100	101
24.	Arunachal Pradesh	300	. 287
25 .	Chandigarh	150	171
26.	Dadra & Nagar Ha		156
27.	Daman & Diu	100	116
28.	Nagaland	300	267
29.	Lakshadweep	50	26

1	2	3	4
30.	Meghalaya	550	566
31.	Pondicherry	500	513
32.	Sikkim	200	169

Note : in case of some states applications have been recommended/sanctioned out of pending cases of 1994-95.

Suggestions by F.I.C.C.I.

1972. DR. T. SUBBARAMI REDDY: Will the Minister of FINANCE be pleased to state :

- (a) whether Federation of Indian Chambers of Commerce and industry (FICCI) has submitted a 16point plan to mitigate liquidity crunch:
 - (b) if so, the details thereof; and
 - (c) the steps taken by the Government thereon?

THE MINISTER OF FINANCE AND MINISTER OF COMPANY AFFAIRS (SHRI P. CHIDAMBARAM) : (a) in a memorandum. The Federation of Indian Chambers of Commerce and industry (FICCI) has suggested some long and short term measures to augment the flow of credit and investible funds for fast growing Indian Economy.

- (b) These susggestions include, inter alia, the development of debt market, reduction of fiscal deficit. measures to accelerate the inflow of foreign capital, setting up of money market mutual funds, disinvestment of a part of the shareholding of financial institutions. permitting private sector entry into insurance sector, further encouragement to private sector banks and reduction in Statutory Liquidity Ratio (SLR) and Cash Reserve Ratio (CRR).
- (c) The Government and the RBI are fully aware of the need to ensure the flow of adequate funds for production and trade in our growing economy and have already initiated several measures in this direction in the past four months.

The CRR on net domestic demand and time liabilities has been reduced from 14% to 12% and the Non-Resident (External) Rupee deposits have also been fully exempted from CRR. The SLR on the outstanding NRER Accounts has been reduced to 25% from 30%. The guidelines on GDR and Foreign Currency Convertible Bonds have been liberalised. Money market mutual funds have been thrown open to the corporates and others. Apart from reduction in minimum maturity to 30 days, the interest rate on term deposits of over 1 year has been deregulated to help banks attract more deposits.

The current year's budget, inter alia, seeks to encourage inflow of foreign funds opening up of more